

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.109**  
**(IB)-04(PB)/2019**

**IN THE MATTER OF:**

Tirupati Build-Con Pvt Ltd  
Vs  
VIL Ltd.

....  
....

Applicant / Petitioner  
Respondent

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 18.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the petitioner: Mr. Pankaj Bhagat & Mr. Tusharika Sharma, Advs.  
For the Respondent Mr. Mr. Saurabh Kalia & Mr. Palash Aggarwal, Advocate.

**ORDER**

Ld. Counsel for the petitioner states that the reply has been received by hand today.

Rejoinder, if any, be filed within three days with a copy in advance to the counsel opposite.

List for arguments on 22.02.2019.

-Sd-

**(M.M. KUMAR)**  
**PRESIDENT**

-Sd-

**(S.K MOHAPATRA)**  
**MEMBER (TECHNICAL)**